

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

ORIGINAL APPLICATION NO.425 of 1996

DATE OF JUDGEMENT: 7th October, 1996

BETWEEN:

G.Venkata Srinath

.. Applicant

and

1. The Director General,
Postal & Telegraphic (PLT), New Delhi,
2. The Chief Post Master General,
Andhra Circle, Hyderabad A.P.,
3. The Post Master General,
South Eastern Region, Vijayawada,
4. The Superintendent of Post Offices,
Gudur Division, Gudur,
Nellore District.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI A.SATYA PRASAD

COUNSEL FOR THE RESPONDENTS: SHRI V.BHIMANNA, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.)

Heard Shri A.Satya Prasad, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

2. The applicant aged 24 years is the son of one late Shri G.Ramakrishnaiah who died on 28.2.91 while working as

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Postal Radio Inspector under R-4. The applicant submitted a representation for compassionate ground appointment. That representation was disposed of by the letter No.B1/Relax/G.R.K. dated 15.6.95 (Annexure A-I) stating that his case for compassionate ground appointment was rejected by the Circle Selection Committee. *This letter is challenged in this off.*

3. A reply has been filed by the respondents. From the reply it is seen that the applicant is not placed in indigent circumstances so as to give him compassionate ground appointment. This contention is opposed on the ground that the final settlement dues received by his late father was spent away in marrying his sister and also his ~~is~~ ^{is} ~~married~~ marriage and hence it will be difficult for him to survive ~~since~~ ^{if} no compassionate ground appointment is granted to ^{the view} him. This Tribunal is consistently holding ^{that} in case the Circle Selection Committee rejects a case of compassionate ground appointment, the applicant may, if so advised, ^{represent} apply to the Member Incharge of the Personnel of the Postal Department and if such a representation is received, the Member (Personnel) should dispose of the same in accordance with law.

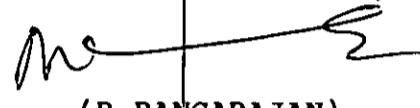
4. In view of the above, the following direction is given:-

The applicant if so advised, may submit a detailed representation to the Member (Personnel), Postal Department

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by sending the same to him by Registered Post with Acknowledgement Due along with a copy of this judgement. If such a representation is received, the Member (Personnel) should dispose of the same in accordance with law within a period of four months from the date of receipt of that representation.

5. The O.A. is ordered accordingly. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)

DATED: - 7th - October, - 1996
Open court dictation.

vsn

Amma
D.R. (S)

29/10/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 21/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in

D.A. NO. 625/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

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केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal

DEPT/DESPATCH

28 OCT 1996

हैदराबाद न्यायालय
HYDERABAD BENCH